

**IN THE HIGH COURT OF JUDICATURE AT MADRAS**

**DATED : 10-9-2014**

**CORAM**

**THE HONOURABLE MR.SANJAY KISHAN KAUL, THE CHIEF  
JUSTICE**

**AND**

**THE HONOURABLE MR.JUSTICE M.SATHYANARAYANAN**

**WRIT PETITION No.38224 of 2005**

**and**

**W.P.M.P.No.16286 of 2006**

Rajiv Rajan

.. Petitioner

vs

- 1.The Chairman and Managing  
Director  
Metropolitan Transport Corporation  
(Chennai) Ltd.,  
An Undertaking of the Government  
of Tamil Nadu  
Pallavan House, Anna Salai,  
Chennai 600 002
- 2.The Commissioner  
Corporation of Chennai  
Ripon Building, Chennai 600 003
- 3.The State Co-ordination Committee  
Rep. By Chairperson  
Secretary,  
Department of Social Welfare  
Government of Tamil Nadu  
Fort St. George, Chennai 600 009
- 4.The Commissioner for Persons with  
Disabilities  
15/1, Model School Road  
Thousand Lights, Chennai 600 006

.. Respondents

Writ petition filed under Article 226 of the Constitution of India praying for issuance of a writ of mandamus directing the respondents more particularly respondents 1 and 2 to implement "The

Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995" in its spirit by providing user friendly transport, access and barrier free environment in the public places giving access to the usage of transport system.

For Petitioner : Mr.Ramalingam

For Respondents : Mrs.Rita Chandrasekar for R1

Mr.R.Arunmozhi for R2

Mr.S.T.S.Moorthy  
Government Pleader for RR3 & 4

Mr.T.Mohan  
Amicus Curiae

### **ORDER**

#### **(Order of the Court was made by THE HON'BLE THE CHIEF JUSTICE)**

We have perused the orders passed from time to time. We see no need of passing any further orders as the order dated 2.3.2006 is comprehensive itself and there have been follow up orders. The question is qua implementation of the order. We thus dispose of the writ petition in terms of order already passed on 2.3.2006.

2.The Government is directed to file compliance report every month setting out what action they have taken under Sections 44 to 46 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, separately in that

month to comply with the directions. The matter will thus be listed every month for compliance. There shall be no order as to costs. Consequently, connected WPMP is closed.

3.List for compliance on 30.10.2014.

4.Report be filed a week before the next date of hearing with advance copy to the learned Counsel for petitioner and the Amicus Curiae.

5.Copy of the order be issued to the Chief Secretary and the second respondent.

**(S.K.K.,C.J.) (M.S.N.,J.)**  
**10-9-2014**

**Index: yes/no**

nsv

To:

- 1.The Chief Secretary  
Government of Tamil Nadu  
Secretariat, Fort St. George  
Chennai 600 009
- 2.The Chairman and Managing  
Director  
Metropolitan Transport Corporation  
(Chennai) Ltd.,  
An Undertaking of the Government  
of Tamil Nadu  
Pallavan House, Anna Salai,  
Chennai 600 002

3. The Commissioner  
Corporation of Chennai  
Ripon Building, Chennai 600 003
4. The Chairperson  
State Co-ordination Committee  
The Secretary,  
Department of Social Welfare  
Government of Tamil Nadu  
Fort St. George, Chennai 600 009
5. The Commissioner for Persons with  
Disabilities  
15/1, Model School Road  
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**THE HON'BLE THE CHIEF  
JUSTICE  
AND  
M.SATHYANARAYANAN, J.**

nsv

**W.P.No.38224 of 2005**

**Dt: 10-9-2014**